

Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad
REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.670 of 2011

(Arising out of OIA-COMMR-A-/291/VDR-I/2011 passed by Commissioner of Central Excise,
CUSTOMS (Adjudication)-VADODARA-I)

Express Tours & Travels Pvt Ltd

R C Dutt Road,
Alkapuri, Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat- 390023

.....Respondent

APPEARANCE:

M. Pandya, Advocate for the Appellant

Shri R B Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10243 /2020

DATE OF HEARING: 22.01.2020

DATE OF DECISION: 22.01.2020

RAMESH NAIR

The Learned Counsel for the appellant submits that they opted for the
"SABKA VISHWAS SCHEME, 2019".

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to
approach this Tribunal, in case the application under said scheme, 2019 is
not accepted.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

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